

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF KIC METALIKS LIMITED

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This corrigendum is to be read in conjunction with the original Public Announcement issued on December 11, 2008 ('Public Announcement') by Microsec Capital Limited ('Manager to the Offer') on behalf of Karni Syntex Private Limited ("Acquirer") to the equity shareholders of KIC Metaliks Limited ("Target Company") pursuant to and in compliance with regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("SAST Regulations").

Shareholders are requested to kindly note the following:

Activity Schedule

The Schedule of Activities as set forth in the Public Announcement has been revised. The revised schedule of activities is as under:

Activity	Original Time Schedule	Revised Time Schedule
Public Announcement Date	Thursday, December 11, 2008	Thursday, December 11, 2008
Specified Date*	Friday, January 09, 2009	Friday, January 09, 2009
Last date for a competitive bid	Thursday, January 01, 2009	Thursday, January 01, 2009
Date by which Letter of Offer will be despatched to the shareholders	Tuesday, January 20, 2009	Monday, November 30, 2009
Offer Opening Date	Wednesday, February 04, 2009	Saturday, December 05, 2009
Last date for revising the offer price/ number of shares	Thursday, February 12, 2009	Tuesday, December 15, 2009
Last date for withdrawal by shareholders	Wednesday, February 18, 2009	Monday, December 21, 2009
Offer Closing Date	Monday, February 23, 2009	Thursday, December 24, 2009
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be despatched	Tuesday, March 10, 2009	Friday, January 08, 2010

**Specified Date is only for the purpose of determining the names of shareholders as on such date to whom the Letter of Offer will be sent and all owners (registered or unregistered) of the shares of the Target Company (except the Acquirer and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.*

The other terms and conditions of the offer remain unchanged.

Terms used but not defined in this announcement shall have the same meaning as assigned in the Public Announcement. The Board of Directors of the Acquirer accepts full responsibility for the information contained in this announcement and also accept responsibility for the obligations of the Acquirer laid down under the SAST Regulations.

This corrigendum to Public Announcement would also be available on SEBI's website www.sebi.gov.in

Issued by the Manager to the Offer for and on behalf of the Acquirer



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Contact Person: Mr. Manav Goenka

Date: December 2, 2009

Place: Kolkata